

Per Tribunal

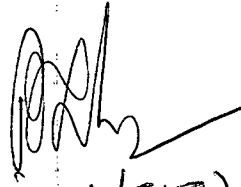
Fixed for AH
with M.P.N.O
704/95 for condonation
of delay on 9.10.95

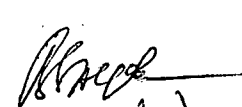
MB
5.10
for Dy Registrar

Dated: 9.10.95

Heard Shri D. P. Patil, Counsel
for the applicant.

As against the order passed
by the disciplinary authority dated
16.7.1993, the applicant preferred an
appeal dated 21.10.93, which is not
disposed of by the competent authority.
In the circumstances, the Respondent No.
3 is hereby directed to dispose of the
pending appeal within a period of three
months from the date of receipt of this
order. With this direction, the OA, as
well as M.P. is disposed of.


(P. P. Srivastava)
M(A)


(B. S. Hegde)
M(J)

✓
5
✓
(Final) dt 9/10/95 -
order/Judgement despatched
to Applicant/Respondent (8)
on 12/10/95

CRB
9/11/95